

(b) the extent of loss during each of the above years ?

THE DEPUTY MINISTER FOR PRODUCTION (SHRI SATISH CHANDRA): (a) A statement is laid on the Table of the House giving the information as reported to the Chief Inspector of Mines by the mine-owners under section 23 of the Indian Mines Act.

(b) No record regarding loss in such cases is maintained by any Government authority.

STATEMENT

Number of cases on spontaneous heating in the accumulated coal stocks at pitheads in each year from 1950 onwards

1950	13
1951	13
1952	2
1953	11
1954	16
1955	11

FACTORIES MANUFACTURING RAYON AND TEXTILE MACHINERY

*570. MOULANA M. FARUQI: Will the Minister for HEAVY INDUSTRIES be pleased to state:

(a) the number of factories in each State which manufacture rayon and textile machinery and their total production capacity;

(b) the extent to which Indian textile and rayon mills' requirements for machine parts can be met by these factories; and

(c) whether any such factories have been opened this year and if so, how many in each State ?

THE MINISTER IN THE MINISTRY OF HEAVY INDUSTRIES (SHRI M. M. SHAH) : (a) A statement is placed on the Table of the House. [See Appendix XIV, Annexure No. 96.]

(b) As the range of the textile machinery and the machinery required for the manufacture of Rayon is very wide and numerous, it is difficult to state the extent to which indigenous manufacture of such machinery meets the demand of the country.

However as regards plain looms, practically the entire existing requirements 2—31 R. S./56.

of plain looms are being met from within the country. 33 per cent, of the present requirements of the carding engines and 50 per cent, of the present requirements of ring frames are also manufactured in the country. Regarding textile accessories, the major portion of the country's requirements of bobbins and shuttles are met by indigenous manufacture. So far no substantial part of machinery required for manufacture of Viscose Rayon either yarn or staple fibre is manufactured in the country.

(c) Yes, Sir. One factory has been licensed in Uttar Pradesh during the current year.

INDIANS SERVED WITH NOTICES OF DISCHARGE BY THE GOVERNMENT OF CEYLON

*571. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether any Indians or persons of Indian origin serving under the Government of Ceylon were served with notices of discharge;

(b) if so, how many persons were affected;

(c) in how many cases representations have been made by India to Ceylon on behalf of the persons affected ;

(d) what is the reaction of the Government of Ceylon on these representations; and

(e) what are the reasons advanced by the Government of Ceylon for issuing such notices ?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : (a) and (b). Yes. A person employed as a temporary peon at Mandapam Camp was discharged on 3 months' notice, as the post was abolished.

(c) No representation was considered necessary as the post was not a permanent one.

(d) and (e). Do not arise.

CAUSES OF THE INCREASING MAGNITUDE OF FLOODS IN PUNJAB

◆573. SHRI M. VALIULLA : Will the Minister for IRRIGATION AND POWER be pleased to state what are the findings of